

(V)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. 1544/93.

Dt. of Decision : 25-8-94.

V.V. Krishnan

.. Applicant.

vs

1. The Telecom Commission,
Sanchar Bhavan, Govt. Of India,
New Delhi.
2. The Chief General Manager,
Telecommunications, Govt. of India,
A.P.Circle, Hyderabad. .. Respondents.

Counsel for the Applicant : Mr. D. Madhava Reddy

Counsel for the Respondents: Mr. K. Bhaskara Rao, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

..2

8/8/94
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Copy to:

1. The Chairman, Telecom Commission,
Sanchar Bhavan, Govt. of India,
New Delhi.
2. The Chief General Manager,
Telecommunications, Govt. of India,
A.P.Circle, Hyderabad.
3. One copy to Mr. D. Madhava Reddy, Advocate, CAT, Hyderabad.
4. One copy to Mr. K. Bhasker Rao, Addl. CGSC, CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One spare copy.

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3rd page
Ans 26/Day.

ORDER

18

The claim of the applicant is for a direction to the respondents to remove the anomaly in pay fixation, arising out of the Department of Telecommunication letter dated 11.7.1990 (Annexure-C to the OA) and to step up the pay of the applicant equal to that of his immediate junior with all consequential benefits.

2. The applicant joined the Department of Telecommunications in the year 1964, as Engineering Supervisor. He passed the Graduate examination in November 1964, and on passing the said examination, he was granted six advance increments. He was promoted to TES Group 'B' and later, to TES Group 'A' also. As on 1.3.1990, the applicant was drawing a pay of Rs.3875/- and as on 1.3.1991, Rs.4000/-. Shri Amirthalingam, who was junior to the applicant was given two advance increments in terms of the Department of Telecommunication letter dated 11.7.1990 and consequently, the pay of Shri Amirthalingam was fixed at Rs.4125/- with effect from 1.5.1990.

3. Shri K.Bhaskara Rao, learned Standing Counsel for the respondents has shown me Deptt. of Telecommunications, New Delhi, letter dated 9.5.94, addressed to Chief General Manager, AP Telecom Circle and directing the latter to withdraw from the Tribunal, certain cases including OA 1544/93 (the case before me) as a decision is taken by the Government to step up the pay of the senior officers in all such cases. It is thus, obvious that the respondents decided to grant the relief to the applicant and in view of this, there is nothing left for adjudication. The application is therefore disposed of without any further orders.

forwards
(A.B.GORTHI)
Member (Admn)

Typed by

Compared by

Checked by

Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. A. V. HARIDASAN: MEMBER (J)

AND

THE HON'BLE MR. A. B. GORTHI: MEMBER (A)

Dated: 25.8.94.

ORDER/JUDGMENT.

M.R./R.P./C.P. NO.

C.A. NO

ⁱⁿ 1564/93

T.A. NO.

(W.P. NO.)

Admitted and Interim Directions
Issued.

Allowed.

Dismissed with directions. *(O.A. 1/1)*

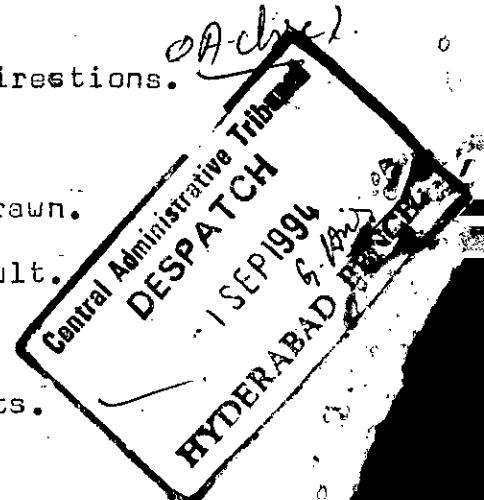
Dismissed.

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



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26/8/94